

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2092/2006

(From the judgement and order dated 01/08/2005 in CRLA No.420/2005 of
the HIGH COURT OF KARNATAKA AT BANGALORE)

LAXMAPPA AMALJERI

Petitioner(s)

VERSUS

TAMMANNA & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 22/09/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s)

Mr. Basava Prabhu S. Patil,Adv.

Mr. V.N. Raghupathy,Adv.

Mr. B. Subrahmanya Prasad,Adv.

Mr. Narayan P. Kengasur,Adv.

For Respondent(s) Mr. Sanjay R. Hegde,Adv.

Mr. E.C. Vidyasagar,Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

lf of Mr. Basava Prabhu Patil, learned counsel appearing on beha
s petition. the petitioner states that the petitioner does not want to press thi

The special leave petition is dismissed as not pressed.

(A.S. BISHT)

(PUSHAP LATA BHARDWA

J)

COURT MASTER

COURT MASTER